

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4130

ANSWERED ON:30.04.2012

PLACEMENT AGENCIES

Choudhary Shri Bhudeo;Chowdhury Shri Adhir Ranjan;Ganpatrao Shri Jadhav Prataprao;Jagannath Dr. M.;Pathak Shri Harin;Swamygowda Shri N Chelubaraya Swamy ;Yadav Shri Ranjan Prasad

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether Government is aware that some placement agencies force minor children to work for free and thus exploit them;
- (b) if so, the number of such cases which have come to the notice of Government during the last two years;
- (c) the steps taken by the Government to take cognizance of such matters and to prevent them; and
- (d) the steps taken by the Government to provide justice to the concerned people and punish the erring people?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a) & (b) No specific complaint has been received by the Government in respect of establishments falling under the Central sphere.
- (c) & (d) However, some complaints of exploitation of children/minor children have appeared in the Press. Such cases are dealt with by the concerned State Governments under the provisions of Child Labour(Prohibition and Regulation) Act, 1986 or other relevant Acts and Rules framed from time to time. In order to safeguard the interest of job-seekers and to monitor the functioning of private placement agencies, Ministry of Labour & Employment issued guidelines on 30.10.2003 to the State Governments/ Union Territory Administrations to consider regulation of the functioning of Private Placement Agencies, as per local needs. They have also been requested to register these agencies.